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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P. NO. 451/93 in  
O.A. NO. 1032/88

New Delhi this the 16th day of March, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

N. K. Mukherjee,  
Ex-Section Officer Accounts,  
Northern Railway,  
Hd- Qrs. Office, Baroda House,  
New Delhi. ....

Petitioner

By Legal Practitioner Shri V. P. Kohli

Versus

Shri Masih-Uz-Zaman,  
General Manager,  
Northern Railway,  
New Delhi. ....

Respondent

Departmental Representative Shri A.S.Rao, J.A.A.

O R D E R (ORAL)

Hon'ble Mr. Justice V. S. Malimath -

Departmental representative handed over a cheque for Rs.3782/- to the counsel for the petitioner. We do not consider it necessary to direct the petitioner to furnish any security on the ground that the appeal against the judgment of the Tribunal is pending before the Supreme Court. The representative for the respondents says that a sum of Rs.10000/- more is required to be paid to the petitioner and that would be done on obtaining a no objection certificate from the IRCON. The counsel for the petitioner submits that he would ensure that that is done promptly. We record the undertaking of the respondents that as soon as the no objection certificate is received, the said sum of Rs.10000/-

shall also be released to the petitioner. Recording  
the said undertaking, these proceedings are dropped.

*Adige*  
( S. R. Adige )  
Member (A)

*Malimath*  
( V. S. Malimath )  
Chairman

/as/